



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE | DELHI NCR | PUNE

School of Law,
CHRIST (Deemed to be University)

Litigation Committee

PRESENTS

WORKSHOP

on



REAL ESTATE LITIGATION

NAVIGATING THE EVOLVING
WORLD & EMERGING TRENDS

BROCHURE



26th - 28th February



Online

Faculty Coordinators

MS. UJWALA
DR. DIYA CR
MR. ASHISH PATHAK

Management

FR. THOMAS T.V., DIRECTOR
DR. SAPNA S., ASSOCIATE DEAN & HOD
DR. SHIBU P, ASSOCIATE HOD

Student Convenors

PRIYA SINGH
ADITYA SINGH

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ABOUT CHRIST (DEEMED TO BE UNIVERSITY), BENGALURU



CHRIST (Deemed to be University) was born out of the educational vision of St Kuriakose Elias Chavara, an educationalist and social reformer of the nineteenth century in South India. Established as 'Christ College' in 1969, it undertook pathbreaking initiatives in Indian higher education with the introduction of innovative and modern curricula, insistence on academic discipline, imparting of Holistic Education and adoption of global higher education practices with the support of creative and dedicated staff. In 2008, declared the institution a Deemed to be University, in the name and style of Christ University. One of the first institutions in India to be accredited in 1998 by the National Assessment and Accreditation Council (NAAC), Government of India, and subsequently in 2004, 2016, 2022. The University is ranked among top 100 universities in India at 67 in the NIRF India Ranking of Ministry of Education, government of India. The multi-disciplinary University which focuses on teaching, research and service offers Bachelor, Master and Doctoral programmes in humanities, social sciences, sciences, commerce, management, engineering, architecture, education, and law to about 30000 students.

ABOUT SCHOOL OF LAW, CHRIST (DEEMED TO BE UNIVERSITY), BENGALURU



The School of Law at CHRIST (Deemed to be University, located in Bengaluru), was established and is administered by the Carmelites of Mary Immaculate (CMI). Over time, it has become one of the city's most highly regarded educational institutions. The School of Law offers a comprehensive range of programs in accordance with the guidelines set forth by the Bar Council of India and the University Grants Commission. These programs encompass undergraduate, postgraduate, and doctoral levels of study. The curriculum is designed to be flexible, providing students with various options for specialisation. It is carefully crafted to meet the demands of both the legal profession and academia.

Within the School of Law, students have access to numerous exceptional opportunities, including internships, clinical programs, research supervision, and writing. To foster interaction between students and legal professionals, the school regularly hosts seminars, guest lectures, and workshops covering a wide array of legal subjects. In addition to the mandatory courses that span a ten-semester program, the School of Law has introduced a variety of value-added courses and programs aimed at enriching the educational experience for its students.

ABOUT THE LITIGATION COMMITTEE



The Litigation Committee at the School of Law, CHRIST (Deemed to be University), Bengaluru, is dedicated to promoting litigation as a fundamental pillar of the legal profession and as a viable and rewarding career path for aspiring law students. The Committee's primary objective is to incentivize and support students who wish to pursue litigation by providing structured opportunities to develop practical skills and gain an in-depth understanding of the litigation process.

To achieve this, the Committee organizes national-level events, workshops, seminars, and a range of internal competitions aimed at fostering interest and enhancing knowledge in litigation. In furtherance of this objective, the Committee has successfully hosted several initiatives, including Judgment Writing Competitions and the SLCU Civil Trial Advocacy Competition (conducted in two editions), which offer students hands-on exposure to courtroom practice and advocacy. These initiatives also enable the Committee to provide tailored guidance and mentorship to students demonstrating a genuine inclination towards litigation.

ABOUT THE FACULTY COORDINATORS, LITIGATION COMMITTEE, SLCU, BENGALURU



Ms. Ujwala is an Assistant Professor at the School of Law, CHRIST (Deemed to be University), Bengaluru. She holds a Master's degree in Law from NALSAR University, Hyderabad. Her major specialization is in Intellectual Property Rights, with a minor in Jurisprudence. She has been teaching undergraduate students for over a decade. Ms. Ujwala brings practical experience as a practicing advocate in Bengaluru courts. This allows her to teach procedural laws in a practice-oriented manner. Her research areas include Intellectual Property law, procedural laws, criminal law, gender studies, jurisprudence, and social welfare theories. She has published articles in journals and contributed chapters to books. Her papers have been presented at both national and international conferences. Ms. Ujwala has also been actively involved in improving teaching methods. As a member of the Teaching Learning Extension Cell, she has contributed to enhancing teaching methods both at the departmental and university levels.



Dr. Diya C. R. is an Assistant Professor at the School of Law, CHRIST (Deemed to be University), Bengaluru, where she teaches and researches Constitutional Law. With over eight years of experience in legal education, she is known not only for her strong academic grounding but also for her genuine dedication to students and the learning process. Her classroom engagement reflects a careful balance between doctrinal clarity and practical relevance, encouraging students to think critically about constitutional principles and their real-world application.

An alumna of Kerala Law Academy Law College and a First-Class postgraduate in Constitutional Law, Ms. Diya brings a rigorous scholarly approach to her teaching while remaining approachable and supportive as a mentor. In her role as Faculty Coordinator of the Litigation Committee, she works closely with students, guiding them through the nuances of advocacy, legal research, and courtroom strategy.



Mr. Ashish Pathak is an Assistant Professor at the School of Law, CHRIST (Deemed to be University), Bengaluru, with a strong interest in academic writing and research on contemporary legal issues. He holds a B.A. LL.B. (Hons.) from Amity Law School and an LL.M. from Dr. Ram Manohar Lohia National Law University, Lucknow, and his scholarly work primarily engages with questions in criminal law and constitutional law. He has published research articles in UGC CARE-listed journals, SCOPUS-indexed conference proceedings, and reputed journals of National Law Universities. Alongside his research contributions, Mr. Pathak remains actively involved in the moot community, having organized and judged several National Moot Court Competitions across law schools in India, reflecting his continued engagement with both academic and practical dimensions of legal education.

ABOUT THE WORKSHOP



The “Workshop on Real Estate Litigation: Navigating the Evolving World & Emerging Trends” is designed to offer participants a grounded and practice-oriented introduction to real estate litigation and allied commercial practice. The course covers real estate and allied laws, including relevant commercial laws with a focus on their application in specific transactional and dispute contexts. It also examines insolvency laws, key amendments to relevant statutes, as they intersect with real estate projects and stakeholders.

A significant emphasis is placed on real estate due diligence and non-litigation aspects, enabling participants to understand how legal risks are identified, assessed, and mitigated before disputes arise. The programme also engages with litigation strategy, documentation, and procedural choices that shape real estate disputes in practice. The workshop will be conducted by eminent advocates actively practising in real estate law, commercial law, and allied fields, from prominent firms, offering participants, first-hand insights drawn from courtroom and advisory experience.

The objective of this course is to provide law students with a practical and comprehensive understanding of real estate law, covering both the corporate and litigation dimensions of real estate and allied commercial practice. It seeks to familiarise participants with the key legislations, regulatory frameworks, and compliance requirements governing land, housing, and property rights at both the Karnataka and national levels.

By combining substantive law with procedural and evidentiary practice, the workshop aims to give participants an early professional edge in real estate and allied legal domains.

ELIGIBILITY



Designed for law students, aspiring litigators, and future corporate professionals, this workshop blends doctrinal clarity with practical skills. It is intended to help participants better understand how real estate law functions in real-world practice—both inside and outside the courtroom—while building confidence in handling complex property and commercial matters.

- The Workshop is open to students from the **first to fourth-year batches of the School of Law, CHRIST (Deemed to be University)**, and to **all students pursuing a three-year or five-year LL.B. degree in any University/College/Law Department in India**, as recognised by the Bar Council of India.
- Interested students must provisionally register by **filling in a Google Form**.
- The duly filled registration form must be submitted through the circulated link using the **official college email ID or any other recognised student email ID**.
- **Students from universities across India are required to pay a non-refundable registration fee of INR 200/-** through the online portal.
- **Students of the School of Law, CHRIST (Deemed to be University) are not required to pay any registration fee.**

NOTABLE SPEAKERS

1 of 3



Mr. Aditya Jain:

Mr. Jain is a practising Advocate-on-Record at the Supreme Court of India. He is also a Senior Associate / Of Counsel at Rödl & Partner, advising German automobile and engineering companies on FEMA, AML/CFT compliance, FDI, and dispute resolution. He has extensive experience in civil and criminal litigation before High Courts and Trial Courts in Delhi and Jaipur, with regular appearances before NCLT, DRT, Commercial Courts, RERA, and Industrial Tribunals. He is a proud alumnus of Gujarat National Law University, Gandhinagar. He has represented the States of Andhra Pradesh and Rajasthan in constitutional, commercial, regulatory, criminal, service, and property matters before the Hon'ble Supreme Court of India. Mr. Jain also co-founded J&G Associates in 2019, a boutique firm focused on litigation, arbitration, and regulatory compliance.



Mr. Dhruv Uthappa:

Mr. Uthappa is an Advocate and Legal Consultant who works at the intersection of real estate, education law, and commercial advisory. A graduate of BILS (Class of 2020), he advises individuals, institutions, and businesses on real estate transactions and due diligence, regulatory compliance, contracts, employment matters, and civil and commercial disputes, with a strong focus on risk management and dispute prevention.

Alongside his core practice, he actively engages with technology and innovation-driven legal issues, including intellectual property, data-centric business models, blockchain, digital assets, and emerging regulatory challenges. His work reflects a practical, solution-oriented approach, helping clients navigate complex legal frameworks with clarity and foresight.

NOTABLE SPEAKERS

2 of 3



Mr. Bhargav Gowda M.R.:

Mr. Bhargav is an Associate at Cyril Amarchand Mangaldas, Bengaluru, one of India's leading full-service law firms, where he focuses on real estate law and related commercial legal practice. A proud alumnus of CHRIST (Deemed to be University), Bengaluru, he brings to his work a strong academic foundation in law complemented by a keen interest in property and regulatory frameworks.

Alongside his legal career, he is committed to connecting people with the right properties while ensuring that transactions are conducted smoothly and with clarity. His dual engagement in legal practice and real estate facilitation allows him to blend technical legal insight with a practical, client-oriented outlook.



Ms. Anjali Pelleti:

Ms. Anjali is an Associate at Cyril Amarchand Mangaldas, Bengaluru, a premier full-service law firm in India. Her practice primarily centres on real estate transactions and associated commercial matters. An alumna of CHRIST (Deemed to be University), Bengaluru, she combines a solid academic background in law with a sustained interest in property-related and regulatory regimes.

NOTABLE SPEAKERS

3 of 3



Ms. Sanjana S Jain:

Ms. Sanjana S Jain is an alumna of CHRIST (Deemed to be University) who is currently working as an Associate at Pragati Law Chambers. Her practice areas include civil, commercial and matrimonial matters. She began her career as a Research Assistant in the Office of Advocate General, working extensively on matters where the Government is a litigant. Her keen interest in research coupled with her experience as a litigating advocate has equipped her with a practical understanding of the law and its nuances.



Mr. Manoj N. Purohit:

Mr. Manoj is an Advocate at Murthy and Kumar Advocates, Bengaluru, practising in civil litigation, real estate, and allied commercial matters. He regularly appears before trial courts and the High Court in disputes relating to property rights, possession, injunctions, and contractual enforcement. His work includes property due diligence, title verification, and drafting of transactional documentation, and he is empanelled with financial institutions while also advising builders and developers on compliance and risk management. With experience in both advisory and litigation practice, he brings a practical perspective on dispute prevention and resolution in real estate matters.

STRUCTURE OF THE WORKSHOP

1 of 2

Day 1: 26th February 2026

5:00 PM – 7:00 PM

EMERGENCE OF REAL ESTATE LAW AND ITS RELEVANCE

Introduction to Real Estate as a field of practice, along with key legislations, Real Estate as an emerging field of law and its relevance in the current legal framework

1

Introduction to
Real Estate
laws

2

Evidentiary
Value of
Documents:
Case-Specific
Analysis

3

Choosing the
Right Forum
and Relief

Day 2: 27th February 2026

5:00 PM – 7:00 PM

REAL ESTATE LITIGATION

Overview of the recent developments in Real Estate law, surrounding litigation, constitutional aspects of Land Laws in India, careers in real estate--litigation or non-litigation?

1

Recent
developments

2

A
Constitutional
Aspect of Land
Laws in India

3

Careers in Real
Estate--
litigation and
non-litigation

STRUCTURE OF THE WORKSHOP

2 of 2

Day 3: 28th February 2026

5:00 PM – 7:00 PM

UNDERSTANDING TITLE DILIGENCE & LEGAL RISK IN REAL ESTATE

Explore the non-litigation and diligence aspects of Real Estate law, with specific focus on commercial land and agricultural property, land records and many more

1

Real Estate-
non-litigation
and title due
diligence

2

Aspects of
Succession & its
intersection
with Real Estate

3

Risk
Assessment
and Mitigation

DISCLAIMER: The timings aforementioned are subject to change, which shall be duly informed to participants before the Session commences on a specific day.

TIMELINE OF EVENTS

26th – 28th February 2026 | Online Mode

DATE	EVENT
20 th February, 2026	Registration Opens, Release of Brochure
25 th February, 2026	Registration Closes
26 th February, 2026	Session 1: <ul style="list-style-type: none">• Introduction to Real Estate, Evidentiary Value of Documents, Integration of Litigation and Non-Litigation, Emerging Trends and Relevance of Real Estate in the Contemporary Legal Framework• SCCOnLine Session
27 th February, 2026	Session 2: <ul style="list-style-type: none">• Overview of the recent developments in Real Estate law, surrounding litigation• Careers in Real Estate- litigation or non-litigation?
28 th February, 2026	Session 3: <ul style="list-style-type: none">• Explore the non-litigation and diligence aspects of Real Estate law• Specific focus on diligence, commercial land and agricultural property, succession
28 th February, 2026	MCQ-based Test (20 Questions)

INSTRUCTIONS FOR THE PARTICIPANTS

Participants are requested to carefully note the following instructions to ensure the smooth and meaningful conduct of the Workshop:

A. Attendance and Certification:

E-certificates shall be awarded only upon complete attendance in all three sessions scheduled from 26th to 28th February, 2026 and upon successful completion of the assessment conducted on the final day. Partial attendance in any session will render the participant ineligible for certification.

B. Final Assessment:

On the last day of the workshop, participants will be required to undertake a short MCQ-based test consisting of 20 questions, based on the topics covered across the four sessions. Completion of this test is mandatory for receiving a certificate.

C. Venue:

The Competition shall be held online, the link to which shall be circulated at a later date.

D. Online Conduct and Professionalism:

As the workshop is being conducted in an online format, participants are expected to maintain a high standard of professionalism and decorum at all times. Participants must conduct themselves with utmost respect towards the speakers, organisers, and fellow participants.

D. Interaction with Speakers:

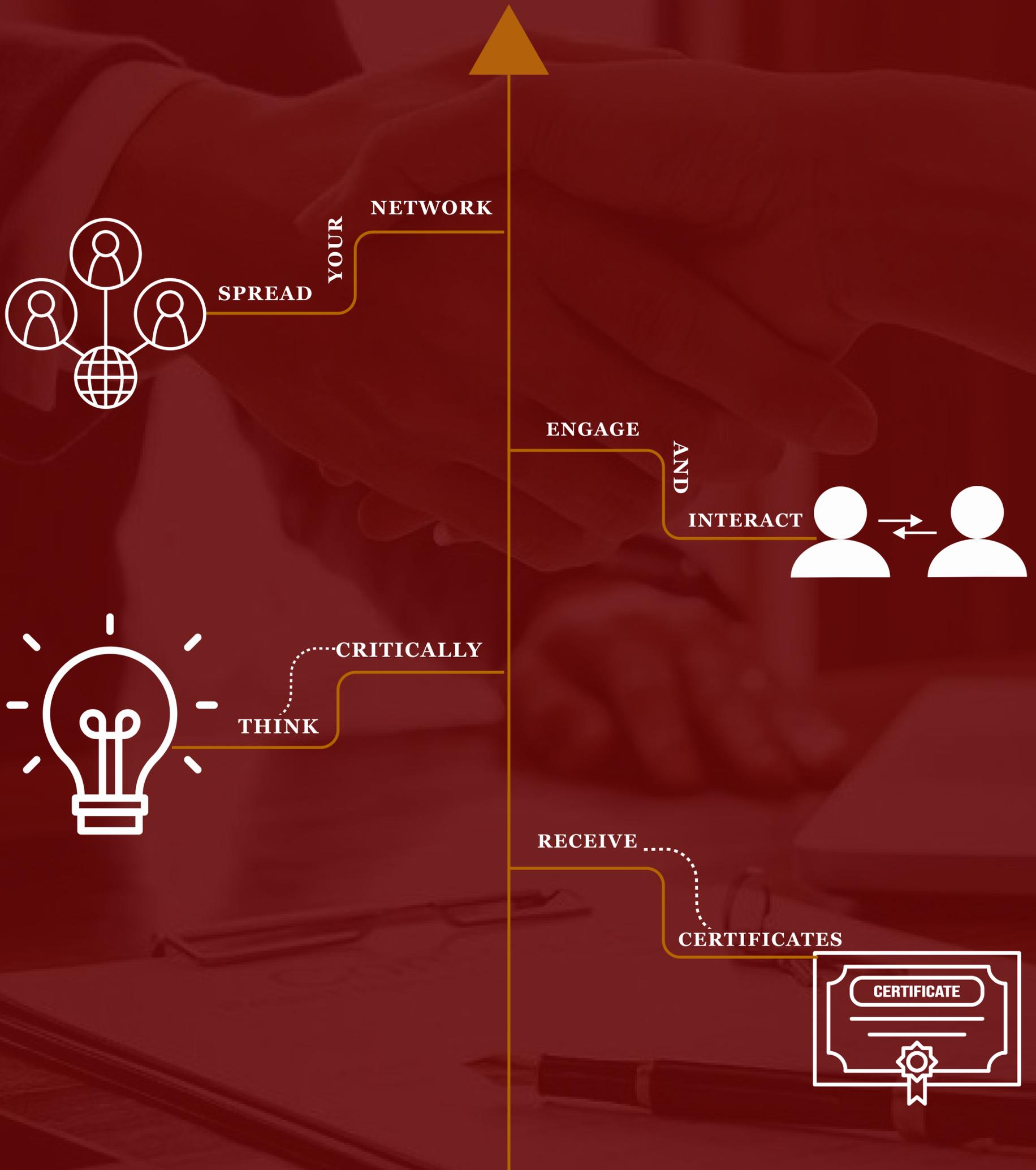
Participants shall speak or interact with the speakers only when expressly permitted, such as during designated Q&A or discussion segments. Interruptions, unsolicited comments, or disruptive behaviour will not be entertained.

E. Adherence to Rules:

Given the virtual nature of the programme, participants are expected to be particularly mindful of the rules and instructions issued during the sessions.

Any conduct inconsistent with the spirit of academic engagement and respect may lead to removal from the session and/or disqualification from certification.

WHY SHOULD YOU ATTEND THE WORKSHOP?



REGISTRATION DETAILS

[Click Here to Access
the Registration
Link \(for CHRIST
Participants\)](#)



[Click Here to Access
the Registration link
\(for External
Participants\).](#)



CONTACT DETAILS

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